

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 141**

**COMP.APPL/96(CH)2023**  
**COMP.APPL/95(CH)2023**  
**And**  
**CP/80(CH)2022**

**IN THE MATTER OF**  
**Shrayansh Jain**

...

**Petitioner**

**Versus**

**Algebra Construction Private  
Limited**

...

**Respondent**

**Under Section: 241(1), 242(4) CA 2013**  
**Rule: 11 of NCLT**

**Order delivered on 03.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 05.07.2024.

**Sd/-**

**Court Officer**